

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 35958/2016

(Arising out of impugned final judgment and order dated 14/09/2016 in WPC No. 30051/2015 passed by the High Court Of Judicature at Allahabad)

FATEH SINGH CHAUHAN AND ORS

Petitioner(s)

VERSUS

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY AND ANR Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief)

Date : 16/12/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Vikas Singh, Sr. Adv.
Mr. Amit Kumar, Adv.
Mr. Prithvi Pal, Adv.
Mr. Avijit Mani Tripathi, Adv.
Ms. Rekha Bakshi, Adv.
Mr. Shaurya S., Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable in six weeks

In the meantime, respondent shall not create any third party interest in the plot in question.

(Ashwani Thakur)
COURT MASTER

(Mala Kumari Sharma)
COURT MASTER